

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, CHENNAI**

REGIONAL BENCH – COURT NO. III

Customs Miscellaneous [WD] Application Nos.40574 & 40575 of 2019

and

Customs Appeal Nos.41086 of 2016 & 40291 of 2017-DB

(Arising out of Order-in-Appeal Nos. C.Cus II No.301/2016, dated 31.03.2016 passed by the Commissioner of Customs (Appeals-II), Chennai)

M/s. Autoliv India Pvt. Ltd.,
Plot No.44, KIADB Industrial Area,
Kadkola, Distt: Mysore,
Mysore-II

: Appellant

VERSUS

Commissioner of Customs, Chennai-II
No.60, Rajaji Salai,
Chennai – 600 001.

: Respondent

APPEARANCE:

Ms. Smrithi, Advocate for the Appellant

Shri B. Balamurugan, Authorized Representative for the Respondent

CORAM:

HON'BLE SMT. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 41234-41235/2019

DATE OF HEARING: 28.10.2019

DATE OF DECISION: 28.10.2019

Per Smt. Sulekha Beevi:

The appellant has filed applications for withdrawing of the appeals. Request for withdrawal is granted. The appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (JUDICIAL)**